

price has come down to Rs. 120/- per quintal.

MR. SPEAKER: I have allowed something on this—may be 377.

SHRI ARIF MOHAMMAD KHAN (Kanpur): Sir, I have given a notice of breach of privilege against Indian Express and sensationalist Arun Shourie for writing an article... (Interruptions)

MR. SPEAKER: This is under my consideration.

SHRI ARIF MOHAMMAD KHAN: The parliamentary convention is that when the matter relates to a published article then you need not ask for a clarification. You can refer it direct to the privileges committee.

MR. SPEAKER: I have just received it. I cannot give it.

(Interruptions)

SHRI JYOTIRMOY BOSU: Sir, my privilege motion against Shri A. B. A. Ghani Khan Chaudhuri is there with you over 20 days. I also gave another privilege motion against Shri P. Shiv Shankar.

MR. SPEAKER: Don't worry. I take immediate steps. You look towards me instead of looking up.

(Interruptions)**

MR. SPEAKER: Don't record anything...

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, a number of notices have been given to you on Kashmir. Are you going to allow a discussion?

MR. SPEAKER: No.

श्री प्रदल बिहारी बाजपेयी (नई दिल्ली) : येरा प्रिविलेज मोशन है ।

MR. SPEAKER: I have taken notice of your privilege motion.

12.43 hrs...

12.43 hrs.

PAPERS LAID ON THE TABLE

REVIEW ON AND ANNUAL REPORT OF BRAITHWAITE AND COMPANY LTD. CALCUTTA FOR 1977-78 AND A NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. VENKATA REDDY): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) A statement regarding Review by Government on the working of the Braithwaite and Company Limited, Calcutta, for the year 1977-78.

(ii) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1177/80].

(2) A copy of the Notification No. S.O. 145(E) (Hindi and English versions) published in Gazette of India dated the 5th March, 1980 regarding continuance of control over the management of Messrs Krishna Silicate and Glass Works Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1178/80].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951 REPORT OF COMMISSION OF ENQUIRY INTO THE ALLEGED LATHI-CHARGE ON BLIND ON 16-3-80 AND A MEMORANDUM OF ACTION TAKEN THEREON.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND

**Not recorded.

DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulation, 1980 published in Notification No. G.S.R. 399(E) in Gazette of India dated the 9th July, 1980.

(ii) The Indian Police Service (Pay) Third Amendment Rules, 1980, published in Notification No. G.S.R. 400(E) in Gazette of India dated the 9th July, 1980.

(iii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1980, published in Notification No. G.S.R. 402(E) in Gazette of India dated the 11th July, 1980.

(iv) The Indian Police Service (Pay) Fourth Amendment Rules, 1980, published in Notification No. G.S.R., 403(E) in Gazette of India dated the 11th July, 1980.
[Placed in Library. See No. LT-1179/80].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(i) Report of the Commission of Inquiry into the alleged lathi charge on blind on 16th March, 1980 on the Parliament Street, New Delhi.

(ii) Memorandum of Action taken on the above Report (Hindi and English versions)
[Placed in Library. See No. LT-1180/80].

REVIEW ON AND ANNUAL REPORT OF INDIAN SCIENCE CONGRESS ASSOCIATION, CALCUTTA FOR 1979

THE DEPUTY MINISTER IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND SPACE (SHRI VIJAY N. PATIL): I beg to lay on the Table:

(1) A copy of the Annual Report of the Indian Science Congress Association, Calcutta, for the year 1979 along with Audited Accounts.

(2) A statement (Hindi and English versions) regarding review by the Government and reasons for delay in laying the Report.

[Placed in Library. See No. LT-1181/80].

12.45 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS
SEVENTH REPORT

SHRI G. LAKSHMANAN (Madras North): Sir, I beg to present the Seventh Report of the Committee on Private Members' Bills and Resolutions.

[MR. DEPUTY-SPEAKER in the Chair]

MATTERS UNDER RULE 377

(i) REPORTED DECISION OF CHINA TO HELP PAKISTAN IN DEVELOPMENT AND TEST FIRING OF ITS FIRST NUCLEAR DEVICE

SHRI V. N. GADGIL (Pune): The Weekly 'Sun' published from New Delhi, in its issue dated the 19th July, has published a news item to the effect that China had decided to help Pakistan in development and test firing its first nuclear device. A team of top Chinese nuclear scientists is visiting Islamabad for preliminary discussions to be followed by an inspection of the Pakistan Nuclear Project Organisation, on facilities, equipment and tentative sites for the first